

13
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

C.P.No.129 of 1999

in

QA. No.919 of 1999

Between:

Dated:17.12.99

Chennappa

.. Applicant

And

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager,
S.C.Railway, Guntakal Division,
Guntakal.
3. Permanent Way Inspector/SG,
S.C.Railway, Guntakal Division,
Guntakal.
4. The Senior Divisional Personnel
Officer, S.C.Railway, Guntakal
Division, Guntakal.

.. Respondents

Counsel for the Applicant : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (A)

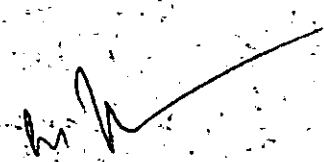
* * *

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Ms.Parvathi for Mr.S.Ramakrishna Rao, for the applicant and
Mr.N.R.Devaraj, for the respondents.

The learned counsel for the respondents produced a letter
stating that a reply sent to the applicant by Regd. post with
acknowledgment due. But proof of having received by him is not
available. However, a copy of the letter along with the enclosures
should be served on the applicant by a special messenger within
10 days from today's.

With the above direction, the CP is closed.


Deputy Registrar

Srr